

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11226/2026

[Arising out of impugned final judgment and order dated 21-01-2020 in JA No. 590/2015 passed by the High Court of Judicature at Allahabad]

TARA CHAND

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 165612/2026 - EXEMPTION FROM FILING O.T.

Date : 10-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Amol Chitale, Adv.
Mrs. Pragma Baghel, AOR

For Respondent(s) :Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted
2. List the appeal in due course.
3. The prayer for grant of bail is rejected.

(RAHUL KUMAR)
COURT MASTER (SH)

(KOMAL)
COURT MASTER (NSH)